

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 111/397-398/NCLT/AHM/2016 (New)
CP No. 79/397-398/CLB/MB/2015 (Old)**

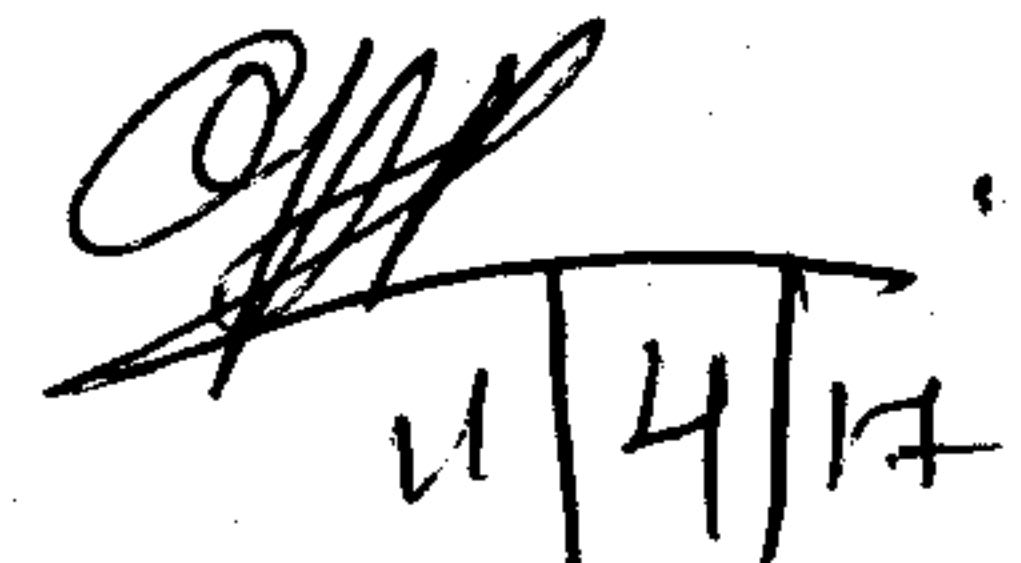
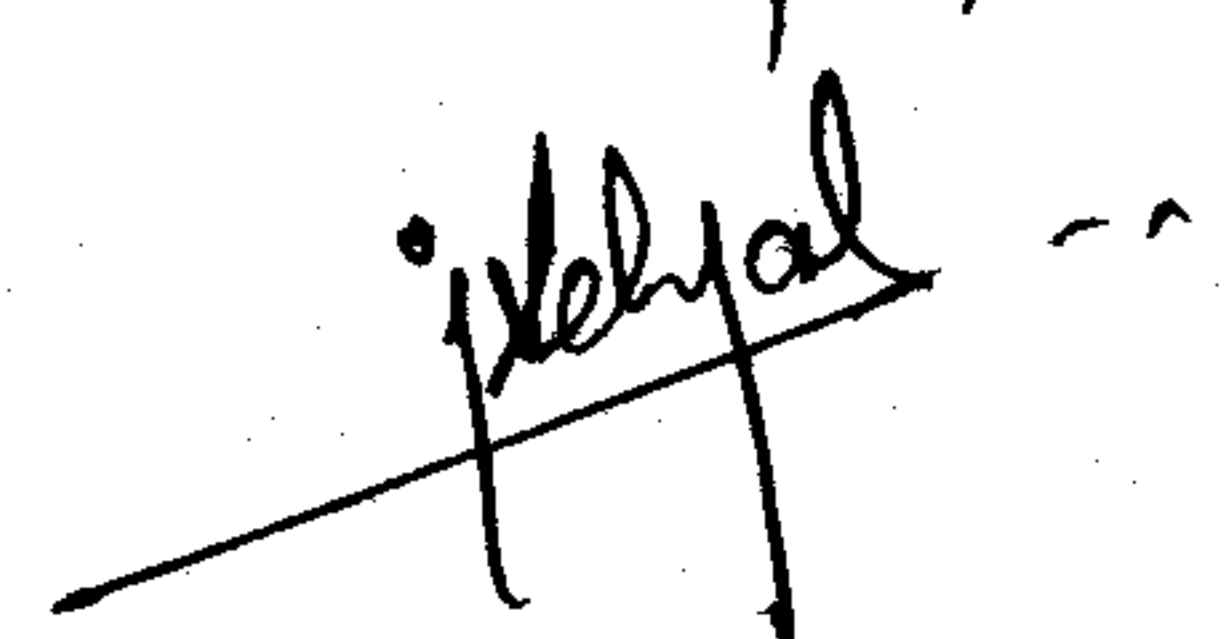
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.04.2017**

Name of the Company: Rajiv Nahar & Ors.
V/s.
Aeon Housing Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

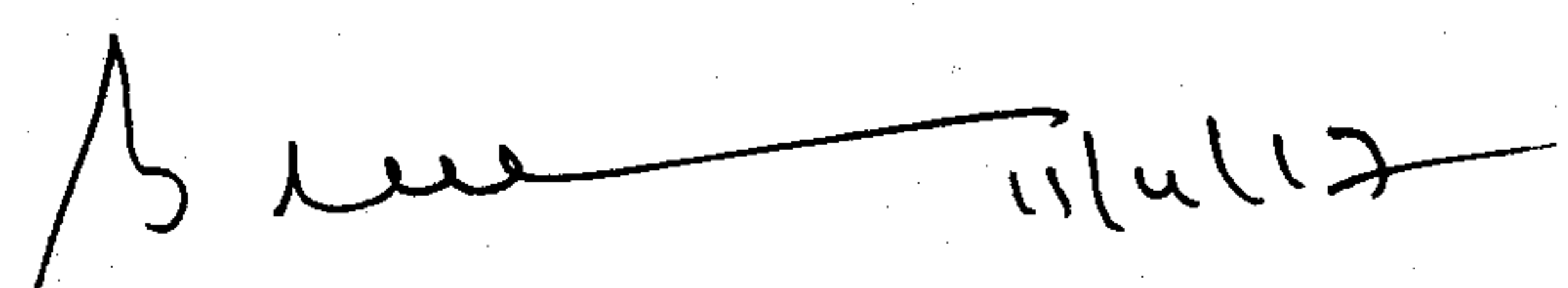
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Adv. Owais Peehkar	Advocate for Respondent No. 2		 11/4/17
2.	JATIN SEHGAL	ADVOCATE	FOR PETITIONERS	

ORDER

Learned Advocate Mr. Jatin Sehgal present for Petitioners. Learned Advocate Mr. Owais Peehkar present for Respondent no. 2.

Reply filed by Respondent no. 2. Petitioner shall file rejoinder within two weeks serving a copy in advance to the Respondents.

List the matter on 19.05.2017 for final hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of April, 2017.